

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A.NO. 388/91

~~**P.A.NO.**~~

DATE OF DECISION 16.04.1998

Mr. J.D. Dave Petitioner

Party-in-person Advocate for the Petitioner [s]

Versus

Union of India and Others Respondent

Mrs. P. Safaya Advocate for the Respondent [s]

CORAM

The Hon'ble Mr. V. Ramakrishnan, Vice Chairman

The Hon'ble Mr. P.C. Kannan, Member (J)

JUDGMENT

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ?
- 2, To be referred to the Reporter or not ?
- 3, Whether their Lordships wish to see the fair copy of the Judgment ?
- 4, Whether it needs to be circulated to other Benches of the Tribunal ?

Janardan Duleray Dave,
4, Krupasar Appts.,
Bhaikakanagar,
Thaltej,
Ahmedabad - 380 054.

... Applicant

VERSUS

1. Union of India through
The Director General
Department of Posts
Ministry of Communication,
New Delhi - 110 001.
2. The Chief Post Master General
Gujarat Circle,
Ahmedabad - 380 001.
3. The Director Postal Services
(H/Q) Region
C/o Office of Chief Postmaster General
Gujarat Circle, Ahmedabad - 380 001. ... Respondents

(Advocate: Mrs. P. Safaya)

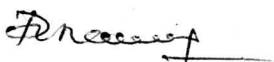
ORAL ORDER


O.A./388/91

Dated: 16.04.1998

Per: Hon'ble Mr. V. Ramakrishnan, Vice Chairman

Party-in-person not present today also. He has not been present on some earlier occasions. On the last occasion, it was adjourned to today to give one more chance. It would seem that party-in-person is not interested in pursuing the OA. The OA is dismissed for default.


(P.C. Kannan)
Member (J)


(V. Ramakrishnan)
Vice Chairman

hki